

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Saturday, 22nd August, 1953

*The House met at a Quarter Past Eight
of the Clock*

[PANDIT THAKUR DAS BHARGAVA in
the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-17 A.M.

BUSINESS OF THE HOUSE

Dr. Lanka Sundaram (Visakhapatnam): With your permission, Sir, may I refer to the resolution passed by this House on the 12th March, 1953, regarding the PEPFU Proclamation by the President assuming certain powers regarding the administration of the State? Under article 356 of the Constitution, the life of the resolution is six months, and it expires sometime next month. In the list of official business circulated to hon. Members, nothing has been mentioned about the Government's intentions regarding the future of this Proclamation.

Further, every Act enacted by the President, regarding PEPFU must be placed on the Table of the House, as soon as convenient, and now the House is in session, but that has not been done.

May I ask of the hon. Minister about the intentions of the Government, as to whether they propose to

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bring forward another resolution, and if so to agree to a debate, before the session is over?

The Minister of Home Affairs and States (Dr. Katju): I shall bring before the House another resolution. I have already communicated to the Minister of Parliamentary Affairs, that a day should be arranged for this purpose, before the House rises.

So far as the Acts are concerned, up till now, the President has not enacted any Act for PEPFU. As soon as that is done, the provisions of the Constitution shall be complied with, and the Act laid on the Table of the House.

Dr. Lanka Sundaram: May I draw the attention of the hon. Home Minister to what appeared in the papers yesterday regarding the Presidential Act, concerning promoting disaffection of the police.

Dr. Katju: I do not know if it has been gazetted. It is going to be gazetted. As soon as it has been gazetted, we shall lay it on the Table of the House.

LEAVE OF ABSENCE

Mr. Chairman: I have to inform the hon. Members that I have received the following letter from Shri Sushil Kumar Pateria:

"I wish to inform you that on account of the delicate health of my mother, it has not been possible for me to attend the present session of the House.